GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

RAJYA SABHA UNSTARRED QUESTION NO. 734 TO BE ANSWERED ON 25.07.2025

MECHANISM FOR REVIEWING OF FILMS BY CENTRAL BOARD OF FILMS CERTIFCATION

734: DR. JOHN BRITTAS

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- a) Whether Central Board of Films Certification (CBFC) has the authority to recall films for review or re-screening even after they have been granted sanction for public exhibition by its regional centres;
- b) if so, the details of the procedure followed for the same;
- c) the mechanism in place for reviewing films that have already been viewed and granted certification by regional centres;
- d) the number and names of films that were recalled during last five years for rescreening and review by CBFC after screening by its regional offices, year-wise and language-wise; and
- e) the details thereof, and reasons therefor?

ANSWER

THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (DR. L. MURUGAN)

(a) to (e): The Central Board of Film Certification (CBFC) examines a film for public exhibition in accordance with the provisions of the Cinematograph Act, 1952, the Cinematograph (Certification) Rules, 2024, and the Guidelines issued thereunder.

Sub-section (1) of section 6 of the Cinematograph Act, 1952 contained provisions for revision of certificate granted to a film. The subsection was omitted through the Cinematograph (Amendment) Act, 2023.

The certification for public exhibition is granted as per the recommendations of Examining Committee under Rule 23 and 24 of the Cinematograph (Certification) Rules, 2024. Under Rule 25, the Chairperson can also, on his own motion or on the request of the applicant, refer the matter to a Revising Committee.
